

**PUNJAB VIDHAN SABHA**  
**BILL NO.19-PLA-2020**  
**THE CONTRACT LABOUR (REGULATION AND ABOLITION)**  
**(PUNJAB AMENDMENT) BILL, 2020**

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BILL

*Further to amend the Contract Labour (Regulation and Abolition) Act, 1970 in its application to the State of Punjab.*

Be it enacted by the legislature of the State of Punjab in the Seventy-first Year of the Republic of India, as follows:-

1. (1) This Act may be called The Contract Labour (Regulation and Abolition) (Punjab Amendment) Act, 2020. Short-title  
and  
commencement  
(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Punjab, in section 1, in sub-section (4), in clauses (a), (b) and the proviso thereunder, for the word "twenty", the word "fifty" shall be substituted. Amendment of  
Section 1 of  
Central Act 37  
of 1970
3. (1) The Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020, published in the Punjab Government Gazette (Extraordinary) dated the 11th August, 2020, is hereby repealed. Repeal and  
saving  
(2) Not with standing such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this act.

**STATEMENT OF OBJECTS AND REASONS**

To promote the industries in Punjab there is a need to increase the existing limit when Contract Act comes into force. At present it gets attracted when 20 or more workmen are employed. Many other states have amended section 1(4) (a)&(b) of The Contract Labour (Regulation and Abolition) Act 1970 by increasing the thresh-hold limit from 20 workmen to 50 workmen. Therefore to provide level playing field to industries of Punjab we should amend section 1(4)(a)&(b) of The Contract Labour (Regulation and Abolition) Act 1970.

Hence, the Contract Labour (Regulation and Abolition) (Punjab Amendment) Bill, 2020.

**BALBIR SINGH SIDHU**  
**Labour Minister, Punjab**

**CHANDIGARH**  
**THE 27th AUGUST, 2020**

**SHASHI LAKHANPAL MISHRA**  
**SECRETARY.**

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**N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 27<sup>th</sup> August, 2020 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**